C O N T E N T S

Sixteenth Series, Vol. XXX, Fourteenth Session, 2018/1939 (Saka)
No. 16, Thursday, March 15, 2018/Phalguna 24, 1939 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
Starred Question No. 281	10-14
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 282 to 300	15-75
Unstarred Question Nos. 3221 to 3450	76-609

PAPERS LAID ON THE TABLE 611-615

RAILWAY CONVENTION COMMITTEE

21st to 23rd Reports 616

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE

108th Report 616

STATEMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Department of Land Resources, Ministry of Rural Development

(b) Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Department of Land Resources, Ministry of Rural Development

(c) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Department of Land Resources, Ministry of Rural Development

Shri Narendra Singh Tomar 617-617B

MOTION RE: JOINT COMMITTEE ON FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017 618

MOTION RE: REPORT OF JOINT COMMITTEE ON CITIZENSHIP (AMENDMENT) BILL, 2016 - EXTENSION OF TIME 619

PERSONAL STATEMENT UNDER RULE 199 BY MEMBER WHO RESIGNED AS MINISTER

Shri Ashok Gajapathi Raju 620-622

MATTERS UNDER RULE 377 623-652

(i) Need to run Howrah-New Delhi Duronto Express and Ranchi-Jaynagar Express via Dhanbad, Jharkhand

Shri Pashupati Nath Singh 624

(ii) Need to provide reservation to Other Backward Classes in direct recruitment to the post of Professors and Associate Professors in Universities

Shri Laxmi Narayan Yadav 625

(iii) Regarding shortage of drinking water in Rewa Parliamentary Constituency, Madhya Pradesh

Shri Janardan Mishra 626

(iv) Regarding Fertilizer Plant of Fertilizer Corporation of India Limited in Korba Parliamentary Constituency, Chhattisgarh

Dr. Banshilal Mahto 627-628

(v) Need to strengthen Jawahar Navodaya Vidyalayas in the country

Shri D.S. Rathod 629-630

(vi) Need to implement health, education and employment schemes for girls in consonance with the spirit of 'Beti Bacho Beti Padhao' campaign

Dr. Bhagirath Prasad 631

(vii) Need to provide stoppage of Janshatabdi Expess (train no. 12101) and South Bihar Express (train no. 13287) at Bilha Railway Station, Bilaspur, Chhattisgarh

Shri Lakhan Lal Sahu 632

(viii) Need to strengthen and organise Lok Adalats keeping in view the large number of pending court cases in the country

Shri Gopal Shetty 633-634

(ix) Need to establish Kendriya Vidyalayas in Jarmundi, Deoghar and Mahagama in Jharkhand

Shri Nishikant Dubey 635-636

(x) Need to set up Aanganwadi Centres for refugee girls from West Pakistan

Shri Jugal Kishore 637

(xi) Need to formulate a scheme for payment of compensation to farmers to offset the loss incurred by them

Shri Om Birla 638

(xii) Need to introduce new trains from Kerala

Shri M. K. Raghavan 639-640

(xiii) Need to reduce GST rate for Match Industry

Shri T. Radhakrishnan 641-642

(xiv) Need to establish Kendriya Vidyalaya in Yercaud Hills of Salem district and Sitheripattu village of Villupuram district of Tamil Nadu

Dr. K. Kamaraj 643-644

(xv) Need to establish an independent National Physiotherapy Council

Dr. Ratna De (Nag) 645

(xvi) Need to establish Farm Machinery Training and Testing Institute at Bargarh, Odisha

Dr. Prabhas Kumar Singh 646

(xvii) Need to improve BSNL mobile service in LWE affected districts in Odisha

Shrimati Pratyusha Rajeshwari Singh 647-648

(xviii) Need to accord environmental clearance to irrigation projects submitted by Government of Maharashtra

Shri Vinayak Bhaurao Raut 649-650

(xix) Need to hand over control of rivers of Punjab to Government of Punjab

Shri Dharam Vira Gandhi 651

(xx) Regarding increasing pension of retired employees

Shri Raju Shetty 652

STATUTORY RESOLUTION RE: INCREASE IN BASIC CUSTOMS DUTY ON CHICKPEAS 653

PAYMENT OF GRATUITY (AMENDMENT) BILL, 2017 654-661

Motion to Consider 654-655

Shri Santosh Kumar Gangwar 656-657

Clauses 2 to 4 and 1 657-661

Motion to Pass 661

SPECIFIC RELIEF (AMENDMENT) BILL, 2017 662-668

Motion to Consider 662

Shri P.P. Chaudhary 662

Clauses 2 to 14 and 1 662-668

Motion to Pass 668

ANNEXURE – I

Member-wise Index to Starred Questions 670

Member-wise Index to Unstarred Questions 671-676

ANNEXURE – II

Ministry-wise Index to Starred Questions 677

Ministry-wise Index to Unstarred Questions 678-679

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, March 15, 2018/Phalguna 24, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

…(व्यवधान)

11 01 hrs

(At this stage, Shrimati V. Sathyabama, Shrimati Kavitha Kalvakuntla, Shri Y. V. Subba Reddy, Shri Kodikunnil Suresh, Shri Ram Mohan Naidu Kinjarapu and some other hon. Members came and stood on the floor near the Table.)

… (*Interruptions*)

11 01 ½ hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Q. No. 281 – Shrimati Hemamalini.

… (*Interruptions*)

(Q. 281)

SHRIMATI HEMAMALINI : The hon. Prime Minister has launched the Pradhan Mantri Awas Yojana on 20th November. This scheme will be a milestone in the Mission "Housing for All" by 2022. How many beneficiaries have been identified under the Pradhan Mantri Awas Yojana in Mathura district of Uttar Pradesh? And how many houses have been completed in Mathura district under this scheme so far?

श्री राम कृपाल यादव : अध्यक्ष महोदया, माननीय सदस्या ने यह जानने की कोशिश की है कि अब तक कितने मकान बना दिए गए हैं। प्रधानमंत्री आवास योजना विगत दो वर्ष में प्रारंभ कर दी गई थी। माननीय प्रधानमंत्री जी ने उत्तर प्रदेश के आगरा ...(व्यवधान) में प्रारंभ किया था और तब से जो मकान में पैसे आवंटित किए गए हैं और प्रधानमंत्री आवास योजना के अंतर्गत जो मकान बनाए गए हैं, वे निम्न प्रकार हैं। केंद्र सरकार द्वारा जारी राशि 38.412 करोड़ रुपये, जो निर्धारित लक्ष्य था, वह 95.42 करोड़ रुपये था। लाभार्थी और लाभकों का अब तक जो पंजीयन हुआ, वह 90 …(व्यवधान)

माननीय अध्यक्ष: श्री अनंतकुमार।

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार) : अध्यक्षा जी, मैं आपके द्वारा कांग्रेस, विपक्ष और अन्य पार्टियों से इतना ही निवेदन करूंगा कि वे वैल में न रहें। वे कृपया अपनी जगह पर जाएं और हाऊस चलने दें। …(व्यवधान)

यह महापंचायत है । …(व्यवधान) हम पहले दिन से निवेदन कर रहे हैं कि बैंकिंग समस्याओं से ले कर सभी विषयों के बारे में, चाहे स्पेशल स्टेट्स हो, चाहे स्पेशल पैकेज हो, कावेरी का इश्यु हो, हर इश्यु के बारे में चर्चा करने के लिए सरकार तैयार है। …(व्यवधान) लेकिन यदि सभी सम्माननीय सदस्य, कांग्रेस और अन्य पार्टी के सदस्य वैल में आ जाएंगे, ऐसे ही गतिरोध पैदा करेंगे तो इस महापंचायत में, लोक सभा में हम अपना क्रिया-कलाप नहीं चला सकते हैं। …(व्यवधान) इसीलिए मैं फिर एक बार आपके द्वारा निवेदन करता हूँ और आपको धन्यवाद भी देता हूँ, क्योंकि जब सदन 06 तारीख से शुरू हुआ, तुरंत आपने सर्वदलीय बैठक बुलाई । …(व्यवधान) उस बैठक में आपने निवेदन किया। …(व्यवधान) सरकारी पक्ष के नाते हमने भी पहले ही दिन से कहा कि हर विषय के बारे में चर्चा करने के लिए हम तैयार हैं। …(व्यवधान) एक बार फिर मैं पूरे सदन की तरफ से विपक्ष और बाकी पार्टियों से निवेदन करूंगा कि वे वैल से अपनी सीट पर जाएं और सदन चलने दें । …(व्यवधान)

HON. SPEAKER: No, I am sorry.

… (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 o’clock.

11 06 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

---

12 00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

(*At this stage, Shrimati V. Sathyabama, Shri Thota Narasimham, Prof. Saugata Roy, Shri Gaurav Gogoi, Shri B. Vinod Kumar and some other hon. Members came and stood on the floor near the Table.*)

… (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मामले महत्वपूर्ण हैं, फिर भी आज व्यवधान डालना अनिवार्य नहीं है, इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

…(व्यवधान)

12 01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be Laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table:

(1) A copy of the Activity/Post Games Report (Hindi and English versions) on 12th South Asian Games, 2016.

(2) A copy of the Accounts (Hindi and English versions) of the Organizing Committee 12th South Asian Games, 2016, for the period from 29th August, 2015 to 31st March, 2017, together with Audit Report thereon.

(3) A copy of the Review (Hindi and English versions) by the Government of the working of the Organizing Committee 12th South Asian Games, 2016, for the period from 29th August, 2015 to 31st March, 2017.

(Placed in Library.See No.LT 8896/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table a copy of the Notification No. S.O.767(E) (Hindi and English versions) published in Gazette of India dated 22nd February, 2018, appointing the 1st day of April, 2018 as the date on which the Admiralty (Jurisdiction and Settlement of Maritime Claims) Act, 2017 shall come into force issued under sub-section (4) of Section 18 of the said Act.

(Placed in Library.See No.LT 8897/16/18)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

(1) The Aircraft (First Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.66(E) in Gazette of India dated 24th January, 2017, together with an explanatory note.

(2) The Aircraft (Seventh Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.832 (E) in Gazette of India dated 5th July, 2017, together with an explanatory note.

(3) The Aircraft (Eleventh Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1358 (E) in Gazette of India dated 1st November, 2017, together with an explanatory note.

(4) The Aircraft (Ninth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.1171 (E) in Gazette of India dated 20th September, 2017, together with an explanatory note.

(Placed in Library.See No. LT 8898/16/18)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) नेशनल इंस्टीट्यूट ऑफ फैशन टैक्नोलॉजी (डिजाइन मैनेजमेंट टेक्नोलॉजी), नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट ऑफ फैशन टैक्नोलॉजी (डिजाइन मैनजमेंट टेक्नोलॉजी), नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library.See No.LT 8899/16/18)

(3) केन्द्रीय रेशम बोर्ड अधिनियम, 1948 की धारा 13 की उपधारा (1) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का॰आ॰ 3997 (अ) जो 21 दिसम्बर, 2017 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा सदस्य सचिव, के॰रे॰बो॰ को 06.11.2017 से 3 वर्षों की अवधि के लिए के॰रे॰बो॰ के सदस्य के रूप में कार्य करने के लिए नामनिर्देशित किया गया है।

(दो) का॰आ॰ 489 (अ) जो 1 फरवरी, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा व्यक्तियों को अधिसूचना की तिथि से 3 वर्षों की अवधि के लिए के॰रे॰बो॰ के सदस्य के रूप में कार्य करने के लिए नामनिर्देशित किया गया है।

(तीन) का॰आ॰490 (अ) जो 1 फरवरी, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 21.12.2017 को सभा द्वारा विधिवत् निर्वाचित डॉ॰ महेन्द्र नाथ पांडेय, संसद सदस्य (लोक सभा) को 21.12.2017 से 3 वर्षों की अवधि के लिए के॰रे॰बो॰ के सदस्य के रूप में कार्य करने के लिए नामनिर्देशित किया गया है।

(Placed in Library.See No. LT 8900/16/18)

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री, पोत परिवहन मंत्रालय में राज्य मंत्री तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री मनसुख एल. मांडविया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) इंडियन रोड कांग्रेस, नई दिल्ली के वर्ष 2012-2013 और 2013-2014 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library.See No. LT 8901/16/18)

(3) राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अंतर्गत अधिसूचना संख्या का॰आ॰440 (अ) जो 31 जनवरी, 2018 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो राजस्थान राज्य में राष्ट्रीय राजमार्ग संख्या 76 (पिंडवाड़ा-उदयपुर और चित्तौड़गढ़-कोटा-बारां-राजस्थान मध्यप्रदेश सीमा खण्ड) के प्रयोक्ताओं से वसूल किए जाने वाले शुल्कों की दरों के बारे में है, की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library.See No.LT 8902/16/18)

12 02 hrs

RAILWAY CONVENTION COMMITTEE
21st to 23rd Reports

श्री भर्तृहरि महताब (कटक) : महोदया, मैं रेल अभिसमय समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

(1) 'रेल अवसंरचना में सरकारी निजी भागीदारी (पीपीपी) के अवसरों की तलाश के बारे में समिति के 11वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही' संबंधी 21वां प्रतिवेदन (16वीं लोक सभा)।

(2) 'भारतीय रेल में हरित ऊर्जा पहलों के बारे में समिति के 12वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही' संबंधी 22वां प्रतिवेदन (16वीं लोक सभा)।

(3) 'मानव रहित समपारों पर संरक्षा प्रावधानों के बारे में समिति के 15वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही' संबंधी 23वां प्रतिवेदन(16वीं लोक सभा)।

---

12 02 ½ hrs

STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE
108th Report

डॉ0 संजय जायसवाल (पश्चिम चम्पारण) : महोदया, मैं आयुष मंत्रालय की अनुदानों की मांगों (2018-2019) के बारे में स्वास्थ्य और परिवार कल्याण संबंधी स्थायी समिति का 108वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

---

12 03 hrs

STATEMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Department of Land Resources, Ministry of Rural Development*

ग्रामीण विकास मंत्री, पंचायती राज मंत्री तथा खान मंत्री (श्री नरेन्द्र सिंह तोमर) : महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ भू-संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित अनुदानों की मांगों (2015-16) के बारे में ग्रामीण विकास संबंधी स्थायी समिति के 7वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

* Laid on the Table and also placed in Library, See No. LT 8903/16/18.

(b) Status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Demands for Grants (2016-17), pertaining to the Department of Land Resources, Ministry of Rural Development*

ग्रामीण विकास मंत्री, पंचायती राज मंत्री तथा खान मंत्री (श्री नरेन्द्र सिंह तोमर): महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ भू-संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित अनुदानों की मांगों (2016-17) के बारे में ग्रामीण विकास संबंधी स्थायी समिति के 22वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

* Laid on the Table and also placed in Library, See No. LT 8904/16/18.

(c) Status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Rural Development on Demands for Grants (2017-18), pertaining to the Department of Land Resources, Ministry of Rural Development*

ग्रामीण विकास मंत्री, पंचायती राज मंत्री तथा खान मंत्री (श्री नरेन्द्र सिंह तोमर) : महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूँ भू-संसाधन विभाग, ग्रामीण विकास मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में ग्रामीण विकास संबंधी स्थायी समिति के 33वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

---

* Laid on the Table and also placed in Library, See No. LT 8905/16/18.

12 04 hrs

MOTION RE: JOINT COMMITTEE ON FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017

श्री भर्तृहरि महताब (कटक) : महोदया, मैं प्रस्ताव करता हूँ :-

"कि यह सभा राज्य सभा से सिफारिश करती है कि वह राज्य सभा से अवकाश ग्रहण कर चुके श्री सुखेन्दु शेखर राय तथा 2 और 3 अप्रैल, 2018 को राज्य सभा से अवकाश ग्रहण कर रहे क्रमश: श्री अजय संचेती और श्री भूपेन्द्र यादव के स्थान पर वित्तीय समाधान और निक्षेप बीमा विधेयक, 2017 संबंधी संयुक्त समिति में राज्य सभा के तीन सदस्यों को नियुक्त करे और राज्य सभा द्वारा इस संयुक्त समिति के लिए इस प्रकार नियुक्त किए गए सदस्यों के नाम इस सभा को सूचित करे। "

HON. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint three Members of Rajya Sabha to the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 vice Shri Sukhendu Sekhar Ray retired from Rajya Sabha and vice Shri Ajay Sancheti and Shri Bhupender Yadav who will retire from Rajya Sabha on 2nd and 3rd April, 2018 respectively and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

---

12 05 hrs

MOTION RE: REPORT OF JOINT COMMITTEE ON THE CITIZENSHIP (AMENDMENT) BILL, 2016 -Extension of time*

श्रीमती मीनाक्षी लेखी (नई दिल्ली): माननीय अध्यक्ष जी, मैं प्रस्ताव करती हूं:-

"कि यह सभा नागरिकता (संशोधन) विधेयक, 2016 संबंधी संयुक्त समिति का प्रतिवेदन प्रस्तुत करने का समय मानसून सत्र, 2018 के अंतिम सप्ताह के प्रथम दिवस तक बढ़ाती है।"

HON. SPEAKER: The question is:

"That this House do extend time for presentation of the Report of the Joint Committee on The Citizenship (Amendment) Bill, 2016 upto the First day of the last week of the Monsoon Session, 2018."

The motion was adopted.

---

* Memorandum regarding Extension of time has been circulated Separately.

12 06 hrs

PERSONAL STATEMENT UNDER RULE 199 BY MEMBER WHO RESIGNED AS MINISTER

HON. SPEAKER: The House will now take up Item No. 12.

Shri Ashok Gajapathi Raju.

… (*Interruptions*)

HON. SPEAKER: Your own Member who was the Minister wants to make a statement.

… (*Interruptions*)

SHRI ASHOK GAJAPATHI RAJU (VIZIANAGARAM) : Madam Speaker, I thank you for the opportunity to make a statement on my resignation as a Minister in the Government of India.

I would like to thank our respected Prime Minister, my former colleague Ministers for the cooperation, guidance and goodwill extended to me. As a citizen of India, I feel that a few of us get an opportunity to serve the country in such a capacity. I have had the good fortune to be blessed with a hardworking, cohesive team along with a forward-looking aviation ecosystem, which has taken Indian civil aviation to being the fastest growing in the world.

Andhra Pradesh being reduced to the residuary State of Andhra Pradesh in a rather unscientific manner, threw its people in a situation where deprived of institutions, infrastructure, capital, victim of frequent

droughts and devastating cyclones was reduced to the lowest per capita incomes among the region.

Moreover, the way the division took place, along with the strain it put on the democratic processes is probably unparalleled in any democratic republic in the world. Extensive discussion addressing all concerns was absent.

We were thankful to the then Opposition who extracted reluctant assurances from the then Government which raised hopes of a future. Hope keeps mankind active. Active people make sacrifices, work hard and produce results. With a State Government playing a facilitating and motivating role, the purely agrarian State of Andhra Pradesh is registering above national average growth rates. Despite land being an emotive issue, farmers gave land for all institutions and the capital.

Farmers are simple people whose comprehension is different from professionals. They find it difficult to accept complicated figures and drafts. Awareness that the devil lies in the details of drafts is absent. They are baffled that at the highest level of assurance in Parliament, appears to be reverting back to a debateable issue.

It is well-known that the Telugu Desam Party was founded by Shri N.T. Rama Rao. This is a Party with a national outlook. The political history of our country has demonstrated our role of forging an alliance to get an alternative to the Congress Governments. Trying to get

all shades of political thought on a common platform is not easy. Yet the effort continues.

The Telugus have always been proud Indians. India has always been united and its diversity has added to the literary and cultural fabric's richness. Democratic process should always address peoples' aspirations. It is in this context that I hope that the points raised during the division will be attended to logically. Thank you, Madam. *Jai Hind*.

12 10hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष: माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन माननीय सदस्यों को नियम 377 के अधीन मामले को सभा पटल पर रखने की अनुमति दी गयी है और जो माननीय सदस्य मामले को सभा पटल पर रखने के इच्छुक हैं, वे निर्धारित समय के भीतर व्यक्तिगत रूप से सभा पटल पर भेज दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जो निर्धारित नियम एवं समय के अनुसार रखे जाएंगे।

…(व्यवधान)

* Treated as laid on the Table.

(i) Need to run Howrah-New Delhi Duronto Express and Ranchi-Jaynagar Express via Dhanbad, Jharkhand

श्री पशुपति नाथ सिहं (धनबाद): मेरा, माननीय रेल मंत्री, भारत सरकार से अनुरोध है कि हावड़ा-नई दिल्ली दुरन्तो एक्सप्रेस को धनबाद होकर ही पूर्व की भांति चलाई जाए तथा रांची से जयनगर चलने वाली एक्सप्रेस के रूट बदल जाने के कारण मिथिलावासी जिनकी बहुत बड़ी संख्या है, बन्द ट्रेनों में से एक रांची-जयनगर एक्सप्रेस को तत्काल धनबाद होकर चलाने का आदेश दिया जाए।

(ii) Need to provide reservation to Other Backward Classes in direct recruitment to the post of Professors and Associate Professors in Universities

श्री लक्ष्मी नारायण यादव (सागर): देश में अन्य पिछड़े वर्गों के लिए 27 प्रतिशत आरक्षण की व्यवस्था की गई है, ताकि इन वर्गों के लोगों को शासकीय सेवाओं में नौकरियां मिल सके।

वर्तमान भारत सरकार इस आरक्षण को जारी रखने के लिये प्रतिबद्ध है। इसमें प्रमोशन को छोड़कर सीधी भर्ती की प्रत्येक नौकरी में आरक्षण देना अनिवार्य है, परन्तु विश्वविद्यालय अनुदान आयोग ने 3 जून, 2016 के अपने आदेश में एस.सी.एस.टी. को प्रोफेसर एवं एसोसिएट्स प्रोफेसर पद के लिए सीधी भर्ती में आरक्षण देने का निर्देश सभी विश्वविद्यालय को दिया है तथा उसी आदेश में अन्य पिछड़े वर्गों को प्रोफेसर तथा एसोसिएट्स प्रोफेसर की सीधी भर्ती में वंचित कर दिया है। यह आरक्षण को नकारने का कार्य है तथा सरकार की घोषित नीति के प्रतिकूल है।

अत: शासन इसमें दखल देकर इस आदेश को संशोधित कराये।

(iii) Regarding shortage of drinking water in Rewa Parliamentary Constituency, Madhya Pradesh

श्री जनार्दन मिश्र (रीवा): मेरे संसदीय क्षेत्र रीवा (मध्य प्रदेश) में पेयजल की विकट समस्या है जिसके कारण लोगों को पीने के पानी के लिए काफी समस्याओं को सामना करना पड़ता है। मेरा सरकार से अनुरोध है कि मेरे क्षेत्र के लिए पीने के पानी की समस्या के लिए उचित समाधान कराने का कष्ट करें।

(iv) Regarding Fertilizer Plant of Fertilizer Corporation of India Limited in Korba Parliamentary Constituency, Chhattisgarh

डॉ. बंशीलाल महतो (कोरबा) : लोकसभा क्षेत्र कोरबा में फर्टिलाइजर कॉरपोरेशन ऑफ इंडिया लिमिटेड (एफसीआईएल) का फर्टिलाइजर प्लांट वर्ष 1973 से ही प्रारंभ करने की योजना थी परंतु भूमि अधिग्रहण, चारदीवारी निर्माण, मशीनरी सहित सभी प्रबंध होने के उपरांत भी इसे प्रारंभ नहीं किया जा सका और अंतत: वर्ष 1990 में इस उर्वरक संयंत्र को बंद कर दिया गया। मेरे द्वारा दिनांक 05 अगस्त, 2014 को तारांकित प्रश्न क्रमांक 386 के द्वारा यह विषय उठाया गया था। पूरक प्रश्न का उत्तर देते हुए रसायन और उर्वरक मंत्री माननीय श्री अनंत कुमार जी ने उक्त फर्टिलाइजर प्लांट को प्रारंभ करने का आश्वासन दिया था, तथा तत्कालीन रसायन और उर्वरक राज्य मंत्री माननीय श्री हंसराज अहीर जी का कोरबा, छत्तीसगढ़ प्रवास भी हुआ था। हाल ही में रसायन और उर्वरक राज्य मंत्री माननीय श्रीमनसुख भाई मांडविया द्वारा भी स्थल निरीक्षण किया जा चुका है। इस संयंत्र को सार्वजनिक निजी भागीदारी के अंतर्गत प्रारंभ करने का प्रयास हुआ तथा अमेरिका और चीन से विशेषज्ञ आकर स्थल निरीक्षण कर चुके हैं, परंतु अभी तक इस उर्वरक संयंत्रको प्रारंभ करनेकी दिशा में अपेक्षित सफलता नहीं मिल पाई है।

कोरबा क्षेत्र प्राकृतिक संसाधनों से परिपूर्ण है। यहाँ कोयले के भंडार हैं, जल की कमी नहीं है, अनेक विद्युत परियोजनाएं चल रही हें। मिनिमाता हसदेव-बांगों बांध, हसदेव नदी तथा जलप्रताप हैं। कोरबा शहर रेल मार्ग से जुड़ा हुआ है तथा कोरबा को छत्तीसगढ की ऊर्जा राजधानी भी कहा जाता है। उक्त उर्वरक संयंत्र के आधारीभूत संरचना का विकास एवं क्षेत्र में उपलब्ध आवश्यक सुविधाओं को देखते हुए इसका प्रारंभ होना सर्वथा उचित होगा। अत: निवेदन है कि उक्त उर्वरक संयंत्र को शीघ्र प्रारंभ कराने की दिशा में उचित कार्यवाही करने की कृपा करेंगे ।

(v) Need to strengthen Jawahar Navodaya Vidyalayas in the country

श्री डी.एस. राठौड़ (साबरकांठा): भारत सरकार के मानव संसाधन विकास मंत्रालय द्वारा जवाहर नवोदय विद्यालय समाज के निचले वर्ग को बेहतर एवं विश्व स्तरीय शिक्षा देने के लिए एक अति महत्वपूर्ण बोर्ड है, जिसके लिए मैं सरकार को अभिनंदन देता हूँ।

मेरे लोक सभा क्षेत्र साबरकांठा के लिए मेरी मंत्रालय से आग्रहपूर्ण विनती के साथ मांग है कि संस्था को और व्यापक बनाया जाये जिससे ज्यादा से ज्यादा विद्यार्थियों को इस बेहतरीन व्यवस्था को लाभ मिल सके। इस संबंध में निम्न बिन्दुवार सुधार की आवश्यकता है।

- इस संस्था में वर्गों की संख्या बढ़ाने की आवश्यकता है।
- इन संस्थाओं में लोकल विद्यार्थियों के लिए नॉन-रेजिडेंट स्कूल (मॉर्निंग स्कूल) शुरू किया जाये जिससे ज्यादा स्थानीय विद्यार्थियों को लाभ मिलेगा।
- हो सके तो तालुका स्तर पर जो सरकारी विद्यालय बंद पड़े हैं, उसका भी उपयोग करके स्कूल शुरू किया जाये।
- ऐसी ही व्यवस्था सैनिक स्कूल, केन्द्रीय विद्यालय, जहाँ स्कूल बिल्डिंग का ज्यादा से ज्यादा उपयोग कर सकते हैं, उसका लाभ लेने के लिए कदम उठाना चाहिए।

प्राइवेट शिक्षा का माध्यम दिन-ब-दिन महंगा होता जा रहा है, उसे सही करने और नागरिकों को लाभ देने के लिए यह श्रेष्ठ कदम हैं।

(vi) Need to implement health, education and employment schemes for girls in consonance with the spirit of 'Beti Bachao-Beti Padhao' campaign

डॉ. भागीरथ प्रसाद (भिंड): भारत के कई क्षेत्रों में विगत 50 वर्षों में बच्चों के लिंग अनुपात में चिंताजनक रुप से निरंतर गिरावट हो रही है। वर्ष 1961 की जनगणना में जहाँ ये अनुपात 1000 के विरूद्ध 967 था, वह अब घटकर 2011 की जनगणना में 918 रह गया है।

भारत सरकार द्वारा "बेटी बचाओ-बेटी पढ़ाओ" आंदोलन को सार्थक बनाने के लिए कारगर योजनाएं क्रियान्वित करने की आवश्यकता है। विभिन्न मंत्रालयों द्वारा प्रचार-प्रसार एवं विज्ञापनों के अलावा प्रभावी कार्यक्रम आयोजित करने होंगे। बालिकाओं के स्वास्थ्य, शिक्षा एवं रोजगार को प्रोत्साहित करने के लिए मैं सरकार का ध्यान आकर्षित करता हूँ तथा इस गंभीर समस्या से निपटने के लिए कारगर उपाय की अपेक्षा करता हूँ।

(vii) Need to provide stoppage of Janshatabdi Expess (train no. 12101) and South Bihar Express (train no. 13287) at Bilha Railway Station, Bilaspur, Chhattisgarh

श्री लखन लाल साहू (बिलासपुर): छत्तीसगढ़ राज्य में जिला बिलासपुर के अंतर्गत तहसील बिलहा है, जो एक व्यवसायिक व औद्योगिक नगरी के नाम से जाना जाता है। कृषि उपज की दृष्टि सबसे अधिक धान (अनाज) उत्पादन करने वाला क्षेत्र है, इस वजह से यहां पर राइस मिलों की बाहुल्यता है । इस स्थान से मुंबई-हावड़ा रेलवे ट्रेक बिलहा और केसला के बीच थी लाइन ट्रेन परिचालित हो रही है। यहां से करीब 09 किलोमीटर की दूरी पर छत्तीसगढ़ की न्यायधानी भी बिलासपुर में स्थित है। जिसमें हर वर्ग के लोगों का आवागमन होता है। इसीलिए बिलहा स्टेशन पर जनशताब्दी एक्सप्रेस-12101 एवं साउथ बिहार एक्सप्रेस-13287 अप-डाउन को स्टोपेज दिया जाता है। तो जनता की समस्या तो हल होगी ही रेलवे को प्रचुर मात्रा में राजस्व भी प्राप्त होगा जो देश के विकास का एक अंग होगा। अत: जनता की मांग व वर्तमान आवश्यकताओं को ध्यान में रखते हुए रेल मंत्री जी से मेरी मांग है कि बिलहा स्टेशन पर उक्त रेलों को स्टोपेज देने की महान कृपा की जाए।

(viii) Need to strengthen and organise Lok Adalats keeping in view the large number of pending court cases in the country

श्री गोपाल शेट्टी (मुम्बई उत्तर): देश की निचली अदालतों से लेकर माननीय उच्च न्यायालय और माननीय उच्चतम न्यायालय में न्यायिक प्रक्रिया बहुत अधिक महंगी है तथा न्याय के लिए भी कई-कई वर्षों तक प्रतीक्षा करनी पड़ती है, जिस कारण गरीब लोगों को न्याय मिलने में बहुत परेशानी होती है। वर्ष 1976 में 42वें संशोधन के द्वारा भारत के संविधान में अनुच्छेद 39 को जोड़ा गया जिसके द्वारा शासन से अपेक्षा की गई कि वह यह सुनिश्चित करे कि भारत का कोई भी नागरिक आर्थिक या किसी अन्य अक्षमताओं के कारण न्याय पाने से वंचित न रह जाए। इस उद्देश्य की प्राप्ति हेतु लोक अदालत की स्थापना की गई। भारत के सर्वोच्च न्यायालय के पूर्व मुख्य न्यायाधीश श्री न्यायमूर्ति पी.एन. भगवती ने गुजरात राज्य में लोक अदालतों की शुरूआत की। इसके बाद महाराष्ट्र, केरल, आंध्र प्रदेश, मध्य प्रदेश, संघ राज्य क्षेत्र दिल्ली आदि राज्यों ने शहरी और ग्रामीण क्षेत्रों के लिए लोक अदालतों को पेश किया। लोक अदालतों को अब एक सांविधिक आधार मिल चुका है। सुप्रीम कोर्ट ने बार-बार दोहराया है कि आपराधिक मामलों में विशेष रूप से शीघ्र न्याय, स्वतंत्रता के मौलिक अधिकार का आवश्यक घटक है। लोक अदालतों में विवाद निपटान के निम्नांकित महत्वपूर्ण फायदे हैं:-

- वकील पर खर्च नहीं होता।
- कोर्ट-फीस नहीं लगती।
- पुराने मुकदमें की कोर्ट-फीस वापस हो जाती है।
- किसी पक्ष को सजा नहीं होती। मामले को बातचीत द्वारा सफाई से हल कर लिया जाता है।
- मुआवजा और हर्जाना तुरन्त मिल जाता है।
- मामले का निपटारा तुरन्त हो जाता है।

- सभी को आसानी से न्याय मिल जाता है।
- फैसला अन्तिम होता है।
- फैसले के विरूद्ध कहीं अपील नहीं होती।

यह स्पष्ट है कि लोक अदालत की संस्था न्याय के प्रशासन में महत्वपूर्ण भूमिका निभा रही है। हाल ही में, जेल संस्थानों के भीतर लोक अदालतों का आयोजन किया जा रहा है ताकि त्वरित न्याय के लिए आश्रय कैदी की पहुंच हो सके। यह वास्तव में सही दिशा में एक कदम है जो कई वर्षों तक अलग-अलग जेलों में रहे आजीवन कैदियों की संख्या को कम करने में काफी मदद करेगा। अत: मेरा सरकार से अनुरोध है कि वह देश के न्यायालयों में विचाराधीन वादों की संख्या देखते हुए लोक अदालतों को और अधिक सक्षम बनाकर कम अंतराल पर लोक अदालतों को आयोजित किया जाए, जिससे नागरिकों को सस्ता एवं खर्च रहित न्याय मिल सके और न्यायालयों पर बढ़े विचाराधीन वादों में भी कमी आ सके।

(ix) Need to establish Kendriya Vidyalayas in Jarmundi, Deoghar and Mahagama in Jharkhand

SHRI NISHIKANT DUBEY (GODDA): Jharkhand is having two major regions - Santhal Pargana and Chhota Nagpur. No doubt the spread of Naxalism is an indication of the sense of desperation and alienation that is sweeping over large sections of Jharkhnd's Santhal Pargana region, which have been not only systematically marginalized but also cruelly exploited and dispossessed in their own homeland. Keeping the socio-economic problem being faced by Santhal Pargana in mind where agriculture is the only main source of income, We see an urgent need of comprehensive plan of action where special emphasis on good and equal opportunity of employment friendly education is needed to be given utmost importance.

Santhal Pargana districts Deoghar, Godda, Jamtara, Pakur, Sahibganj and Dumka count amongst the socially, educationally and economically backward districts of the country. A look at the statistics of health, literacy, education, income, etc, gives an appalling picture of the poor state of the people.

Jharkhand is a rich state of poor people. It possesses 40% of India's mineral resources, but the availability of resources has made little difference to the lives of ordinary people. Poverty and ignorance are still the causes for low literacy rates, poor school attendance and large-scale drop outs.

I, therefore, want to draw your personal attention towards the need to set up three Kendriya Vidyalayas. An ideal location would be Jarmundi (DUMKA), Deoghar and Mahagama (Godda) in the SANTHAL PARGANA region. The locations are ideally suited for this purpose.

(x) Need to set up Aanganwadi Centres for refugee girls from West Pakistan

श्री जुगल किशोर (जम्मू): केन्द्र सरकार की तरफ से 'बेटी पढ़ाओ' की बहुत सी योजनाएं चल रही हैं जबकि WPR (West Pakistan Refugee) की लड़कियों के लिए सरकार ने कुछ नहीं किया है। मैं सरकार से निवेदन करना चाहता हूँ कि 'बेटी बचाओ, बेटी पढ़ाओ' की जितनी भी योजनाएं देश में चल रही हैं उनकी योजनाओं का लाभ WPR (West Pakistan Refugee) लड़कियों को भी देने का कष्ट करें तथा भारत सरकार आंगन-बाड़ी केन्द्र जो कि भारत सरकार के अधीन है, उन बच्चियों को आंगनबाड़ी का कोई लाभ नहीं मिल रहा है। अत: मेरी माननीय मंत्री जी से मांग है कि WPR (West Pakistan Refugee) की बच्चियों के लिए आंगनबाड़ी केन्द्र खोले जाएं।

(xi) Need to formulate a scheme for payment of compensation to farmers to offset the loss incurred by them

श्री ओम बिरला (कोटा): ज्ञात हो कि विभिन्न राज्यों में किसानों में न्यूनतम समर्थन मूल्य की प्रक्रिया के प्रति जागरूकता और साथ ही साथ नुकसान भरपाई व्यवस्था की कमी है । इन जानकारियों और तंत्रों के अभाव के फलस्वरूप ही किसानों को अपनी फसल पर मिलने वाले समर्थन मूल्य से कम बाजार कीमतों पर ही संतोष करना पड़ता है और कई बार तो वे फसल जलाने या विरोध में सड़कों पर कटाई के उत्पादन को फेंकने पर भी मजबूर हो जाते हैं । इन परिस्थितियों में किसानों और सरकार दोनों को वित्त और लगाए हुए संसाधनों का नुकसान होता है। अत: मेरी सरकार से पुरजोर मांग है कि देश के किसानों के भले के लिए एक एकीकृत सरकारी तंत्र के साथ-साथ एक देशव्यापी नुकसान भरपाई परियोजना पर विचार किया जाए, जिसे कठिन समय पर राज्यों द्वारा भी आसानी से लागू किया जा सके ताकि किसान को न्यूनतम समर्थन मूल्य का पूरा फायदा प्राप्त हो सके।

(xii) Need to introduce new trains from Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): Kerala has always been neglected by the Railways. There are no new projects. Further there is not timely implementation of the announced projects including the rail coach factory at Palakkad. The railway does not give any overriding priority be it new coaches, new trains or new lines for Kerala. The Sabari line, the Guruvayur-Thirunnavaya line, the Nanjankode-Mysore line are a few cases which lack attention of the Railways.

The decisions of the recently held Time Table Committee at Mumbai are a classic example of the attitude towards Kerala. Though the Southern Railway, to which both Trivandrum and Palakkad divisions belong, did not propose any new trains or extension of increase of frequency of trains originating/terminating at these two divisions, those demanded by other zones have been diverted to Tamil Nadu. The attitude of the Southern railway authorities is clearly against the interests of the state especially when the people of the state heavily depend on railways.

I take this opportunity to request the Hon'ble Minister to kindly intervene and consider to introduce the following trains to be originated/Terminated in Kerala:

1. Jabalpur-Trivandrum (via Konkan)
2. Lalkuva- Trivandrum (ECR) (Via Konkan)

3. Extension of Pune-Emakulam to Trivandrum (via Konkan)
4. Increase of frequency of Kochuveli-Bikaner (via Konkan)
5. Convert Kochuveli-Lokmanya Tilak to daily service (via Konkan)
6. Introduce a new daily Calicut-Bangalore Express (via Palakkad)

Before concluding I also wish to suggest that in order to overcome this problem of negligence, the long pending demand for a separate Zone of Kerala is the only workable alternative.

(xiii) Need to reduce GST rate for Match Industry

SHRI T. RADHAKRISHNAN (VIRUDHUNAGAR): Match industry is one of the important industries in the country. It is best suited to the cottage sector. Being labour intensive, it creates employment opportunities on a substantial scale for village people. Thus this industry has a great social-economic significance.

Tamil Nadu contributes a major portion of the total Match production in the country. In Tamil Nadu, Virudhunagar district is the leading match producing centre. This industry gives employment to more than one lakh workers. Virudhunagar district being a drought prone area, this industry is the only source of livelihood for lakhs of people. Our former Chief Minister had extended full support for the development and prosperity of Match Industry.

The Match Industry has been paying tax of 6% CENVAT and 4-5% Sales Tax. During GST regime, the tax has been fixed at 18% on safety Matches which is severely affecting the industry which is selling an essential product at a very cheap price of Rs. 1- per box. Match Box price has been remaining at Rs. 1 for the last 10 years and there is no scope for increasing the price. The 18% GST is severely affecting the industry and thus leads to tax-evasion on a large scale. Due to high GST rate many match industry have been shut down, making the workers jobless.

Considering the grave problem faced by Match industry in my constituency, I call upon the government for reduction of GST on Safety Matches from 18% to 12%.

(xiv) Need to establish Kendriya Vidyalaya in Yercaud Hills of Salem district and Sitheripattu village of Villupuram district of Tamil Nadu

DR. K. KAMARAJ (KALLAKURICHI): I urge the Government to establish a Kendriya Vidyalaya each in Civil Sector at Villupuram and Salem District of Tamil Nadu.

Villupuram district is the largest district in Tamil Nadu and ranks 29th in Human Development Index (HDI) and Salem district occupies 17th rank in HDI out of total 32 districts. Villupuram and Salem district ranks 5th and 6th in total population of Tamil Nadu. 30% of population in Villupuram district and 20% of population in Salem district belong to Schedule Castes and Schedule tribes. 25% of Tribal population of Tamil Nadu live in above districts and the remaining population belongs to most backward and back ward communities. Most of the population in above districts live below poverty line because of poor socio-economic conditions. They cannot afford high cost of education and health needs. At present as there is no Kendriya Vidyalaya School in above districts, parents admit their children in private schools which are expensive.

In order to provide quality, low cost education, I kindly request the Hon'ble Minister for Human resource and Development to establish a Kendriya Vidyalaya School each in civil sector in Yercaud hills of Salem and Sitheripattu village of Villupram District of Tamil Nadu.

(xv) Need to establish an independent National Physiotherapy Council

DR. RATNA DE (NAG) (HOOGHLY): It is very pertinent to point out the role being played by Physiotherapy in the healthcare system. Physiotherapy plays an important role in public healthcare delivery system. The world health body, the WHO recognizes Physiotherapy as an independent medical profession. Likewise ILO too gave its concurrence in its International Standard Classification. India is the Member of both WHO and ILO. As I belong to the medicine profession, I have been aware for quite some time and of late, it came to my knowledge that there are more than four lakh Physiotherapists in India who graduated from more than 220 colleges and universities. Unfortunately, there is no authority to formulate standard curriculum, pedagogy and quality practice even after 70 years of independence. It is really disturbing to say the least.

Hence, I request the Hon'ble Minister and the Government to immediately establish an independent National Physiotherapy Council to give recognition to Physiotherapists for the service they are rendering.

(xvi) Need to establish Farm Machinery Training and Testing Institute at Bargarh, Odisha

DR. PRABHAS KUMAR SINGH (BARGARH): Due to special drive taken by the state government for popularising various farm machineries and equipment their demand is on the rise. Considering the spurt in use of such equipment of various makes and the need for their quality control, there is a proposal for the establishment of Farm Machinery Training and Testing Institute (FMTTI) in Odisha. The Central Team has visited the identified place for the FMTTI. However, approval of the Central Government is still awaited in this regard.

Straw-baler may be brought under subsidy fold to prevent farmers from straw burning and better post-harvest management.

I urge the Government of India to take necessary early steps in according their approval for establishment of FMTTI in Odisha to meet the Farm mechanization Demand. The FMMTTI may please be established at Bargarh, the Rice Bowl of India.

(xvii) Need to improve BSNL mobile service in LWE affected districts in Odisha

SHRIMATI PRATYUSHA RAJESHWARI SINGH (KANDHAMAL): 253 BSNL mobile towers were allotted to the State of Odisha in the 1st phase of LWE Scheme for installation in LWE affected districts. In the meantime, 248 towers have been installed. Out of these 253 towers, 81 sites are in Security Force locations and 172 sites are in Revenue villages. As far as bandwidth is concerned, 162 sites are VSAT and 91 sites are through M/w mini-link. The 162 sites through VSAT are having limited broadband with 612 Kbps, which is hardly serving the purpose. The limited broadband speed is proving even insufficient for voice communication, let alone providing data communication. The sites with mini-link are having somewhat better connectivity compared to VSAT sites. Most of these towers are fitted with low power radiating Trans-receiver Units (TRU) from 2 Watt to 10 Watt limiting the mobile coverage. Hardly, the coverage of 300 metres to maximum 3 KMs is available for mobile towers depending on the types of TRU. The basic purpose of these LWE projects is largely defeated because of the low coverage.

In the meantime, a list of 518 additional locations has been sent to the Government of India for installation of mobile towers in the 2nd phase of the Scheme.

It is suggested that Trans-receiver Units (TRUS) of the existing mobile towers may be upgraded and regular mobile towers of 20 Watt may be

installed in all LWE sites in the second phase of the Scheme. The bandwidth of the towers may be enhanced to at least 4 Mbps, upgradable to 8 Mbps subsequently, which can meet the needs of data connectivity. The State Government of Odisha has requested the Union Government vide D.0. No. 1389/CS, dated 29.06.2017 to enhance the bandwidth of the towers.

Since Kandhamal, Boudh, Nayagarh and some parts of Ganjam districts of my Parliamentary Constituency come under Naxalite belt/LWE affected areas, I would request you to resolve this issue at the earliest.

(xviii) Need to accord environmental clearance to irrigation projects submitted by Government of Maharashtra

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): Following proposals of Irrigation Projects submitted by the Maharashtra Government are pending with Ministry of Environment, Forest and Climate Change, Government of India for Environment Clearance:-

Sl. No.	Name of Project	District	Date of Proposal sent to MOEF
1.	Surya Project	Thane	09-09-2002
2.	Sina Kolegaon	Usmanabad	29-09-2010
3.	Kurha Vadhoda L.I.S,	Jalgaon	04-01-2011
4.	Nardave Project	Sindhudurga	20-02-2016
5.	Vasni & Garga Projects	Amaravati	26-05-2017

Some of these Irrigation Projects of Maharashtra are pending with the Govt. of India for Environmental Clearance since long. The inordinate delay on

the part of Ministry of Environment, Forest and Climate, Government of India to give environmental clearance to these Irrigation Projects is hampering agriculture production in the State and causing hardships to the farmers.

I would, therefore, urge upon the Government to expedite environmental clearance to these Irrigation Projects without any further delay.

(xix) Need to hand over control of rivers of Punjab to Government of Punjab

श्री धर्मवीर गांधी (पटियाला): हमारा प्रदेश पंजाब गंभीर आर्थिक संकट से गुजर रहा है। हमारी कृषि, हमारा उद्योग, और हमारी शिक्षा व स्वास्थ्य सेवाएं रोजगार के अवसरों की भयंकर कमी और खेतिहर मजदूरों की दयनीय हालत, हमारी हवा, पानी और धरती प्रदूषित होने के कारण तथा आर्थिक दिवालियेपन की वजह से सभी विकास कार्य ठप्प होने के कारण हरित क्रांति का जन्मदाता और सारे देश को अनाज मुहैया कराने वाला हमारा पंजाब, सदा केन्द्रीय सरकारों द्वारा उपेक्षित रहा है और हमारे प्राकृतिक साधनों, चाहे वह हमारी जल-सम्पदा हो या पन बिजली योजनाएं, हमने छीन ली गई हैं और हरा-भरा हमारा प्रदेश रेगिस्तान बनने की कगार पर पहुंच चुका है। मैं केन्द्रीय सरकार से मांग करता हूँ कि हमें न केवल हमारी जल-सम्पदा का स्वामित्व वापिस दिया जाए बल्कि पहले कथित अन्यायपूर्ण, गैर-संविधानिक ढंग से हमारे छीने हुए पानी का भी मुआवजा दिया जाए। आर्थिक कंगाली की कगार पर पहुंचे पंजाब को तुरन्त राहत देने के लिए 50,000 करोड़ रुपये का पैकेज दिया जाए, ताकि पंजाब विकास के मार्ग पर दोबारा जा सके।

(xx) Regarding increasing pension of retired employees

श्री राजू शेट्टी (हातकणगले) : मेरा सरकार से अनुरोध है कि समूचे देश में उत्पादन और सेवा के क्षेत्र में ढेर सारी इंडस्ट्री है। उन सब इंडस्ट्री में आज की तिथि में ज्यादा से ज्यादा 50 लाख सेवानिवृत कर्मचारी सरकारी/सहकारी तथा निजी संस्था/इंडस्ट्रियों में काम करते थे। इन 50 लाख कर्मचारियों की 1995 से पिछले वर्ष की जमापूंजी (निधि) 3 लाख 50 हजार करोड़ रुपए तक सरकार के पास जमा है। इन सब कर्मचारियों को आज की तिथि में कम से कम 750 रुपए ज्यादा से ज्यादा 3000 रुपए तक पेंशन मिलती है लेकिन उनको महंगाई भत्ता नहीं मिलता। आदरणीय भगत सिंह कोश्यारी जी की अध्यक्षता में राज्य सभा की जो पिटिशन कमेटी थी। इस कोश्यारी कमेटी ने सर्वसम्मति से अपनी स्वीकृति कमेटी रिपोर्ट नं. 147 के तहत सरकार को सौंप दी है और इस कमेटी ने इस सेवानिवृत सभी कर्मचारियों को न्यूनतम 3000 रुपए पेंशन जोड़ महंगाई भत्ता देने की स्वीकृति प्रदान कर दी है। उसके साथ अगर जरूरत पड़ी तो इसकी आपूर्ति के लिए निधि की उपलब्धता करने को भी सरकार को कहा है। मेरी जानकारी के अनुसार सन् 2012 में आदरणीय प्रकाश जावड़ेकर साहब ने ही कोश्यारी कमेटी के सामने इन सेवानिवृत कर्मचारियों की मुख्य अर्जी पेश करके अपनी मांगे रखी थी। मेरी सरकार से पुरजोर विनती है कि कोश्यारी पिटीशन कमेटी (याचिका समिति) की स्वीकृति को सरकार द्वारा तत्काल प्रभाव से अमल में लाने की नितांत आवश्यकता है।

———————

12 11 hrs

STATUTORY RESOLUTION RE: INCREASE IN BASIC CUSTOMS DUTY ON CHICKPEAS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shri Arun Jaitley, I beg to move the following resolution;

> "In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.28/2018-Customs, dated 1st March, 2018 which seeks to increase the basic customs duty (BCD) on chickpeas, falling under tariff item 0713 20 00, of the Customs Tariff Act from 40% to 60%."

HON. SPEAKER: The question is:

> "In pursuance of section 8A(1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of notification No.28/2018-Customs, dated 1st March, 2018 which seeks to increase the basic customs duty (BCD) on chickpeas, falling under tariff item 0713 20 00, of the Customs Tariff Act from 40% to 60%."

The motion was adopted.

---

12 13 hrs

THE PAYMENT OF GRATUITY (AMENDMENT) BILL, 2017

HON. SPEAKER: Now, I am again requesting all of you that this Bill is very important for the employees. This Bill is also important for women.

… (*Interruptions*)

HON. SPEAKER: Hence, I am requesting all of you once again to allow the passage of this Bill as it is very important for both the employees and women. Please allow the House to transact the business.

… (*Interruptions*)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): I would like to state here that the Payment of Gratuity (Amendment) Bill, 2017 is a very important piece of legislation which is going to benefit millions of our workmen. Therefore, I would request all the political parties to cooperate and pass this piece of legislation. … (*Interruptions*)

HON. SPEAKER: Shri Jyotiraditya *ji,* what do you want to say?

SHRI JYOTIRADITYA M. SCINDIA (GUNA): Madam, this is a very important Bill that requires discussion with every Member of this House. It is incumbent on the Government to make sure that there is order in the House. …

(*Interruptions*) This Bill cannot be passed in a fashion like this. Every single Member has to participate in this debate. … (*Interruptions*)

HON. SPEAKER: It is okay. Hon. Minister.

… (*Interruptions*)

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): मैं प्रस्ताव करता हूं:-

"कि उपदान संदाय अधिनियम, 1972 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

मेरे द्वारा पेमेंट ऑफ ग्रेच्युटी बिल, 2018 सदन में विचार के लिए रखा जा रहा है।...(व्यवधान) आप सभी जानते हैं कि ग्रेच्युटी एक सामाजिक सुरक्षा उपाय है जो पाँच साल तक की नियमित सेवा के पश्चात प्रत्येक वर्ष के लिए 15 दिनों की मजदूरी के बराबर होती है। ...(व्यवधान) इसकी वर्तमान में अधिकतम सीमा 10 लाख रुपये है।...(व्यवधान) इस ग्रेच्युटी की अधिकतम सीमा को सरकारी कर्मचारियों के लिए सातवें वेतन आयोग द्वारा 20 लाख रुपये कर दिया गया है। ...(व्यवधान) इसलिए इसी पृष्ठभूमि में, आज सभी प्राइवेट और पब्लिक सेक्टरों में लगे हुए कामगार बंधुओं की ग्रेच्युटी सीमा को रिवाइज करने की आवश्यकता है । इसलिए यह प्रस्तावित है कि ग्रेच्युटी की अधिकतम सीमा सूचित करने के लिए केन्द्र सरकार को सशक्त बनाने का प्रस्ताव है ।...(व्यवधान) जैसा आपको बताया है, इसके अतिरिक्त मैटरनिटी बेनिफिट एक्ट, जो मातृत्व अवकाश पहले 12 सप्ताह का था, उसको 26 सप्ताह कर दिया गया है । ...(व्यवधान) चूंकि ग्रेच्युटी निरंतर सर्विस तक दी जाती है, इसलिए ग्रेच्युटी एक्ट में 12 सप्ताह के मातृत्व अवकाश को भी नए परिवर्तन की पृष्ठभूमि में बदलने की आवश्यकता है । ...(व्यवधान) 12 सप्ताह की अवधि को संशोधित कर ऐसी अन्य अवधि जो केन्द्र सरकार द्वारा संशोधित करने का प्रस्ताव है ।...(व्यवधान) मेरा माननीय सदस्यों से आग्रह है, मेरी सभी सदस्यों से बात हो चुकी है और वे सभी सहमत हैं कि कृपया सर्वसम्मति से इसको पास करने का कष्ट करें जिससे कि इसको राज्य सभा में ले जाकर पारित करवाया जा सके।...(व्यवधान) धन्यवाद।

HON. SPEAKER: The question is:

"That the Bill further to amend the Payment of gratuity Act, 1972, be taken into consideration".

The motion was adopted.

…(व्यवधान)

माननीय अध्यक्ष: मैं मानती हूँ कि इस पर चर्चा होनी चाहिए, दोनों बातें महत्वपूर्ण हैं। मैं मानती हूँ कि चर्चा होनी चाहिए, but it is not possible, क्योंकि यह करना भी आवश्यक है।

…(व्यवधान)

HON. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill.

The motion was adopted.

Clause 2 was added to the Bill."

Clause 3 Amendment of Section 2A

HON. SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No. 3?

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, Madam. I fully support the Bill. My amendment is that this may be made from retrospective effect from 1.3.2016. … (*interruptions)*

I beg to move:

Page 1, line 11, --

for “such period”

Substitute “twenty six weeks or such higher period”. (3)

HON. SPEAKER: I shall now put Amendment No. 3 to Clause 3 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury. He is not present.

The question is:

“That Clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

… (*interruptions)*

Clause 4 Amendment of Section 4

HON. SPEAKER: Shri N.K. Premachandran, are you moving your Amendment No. 4?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 1, line 14, --

for “such”

Substitute “twenty lakh rupees or such higher”. (4)

HON. SPEAKER: I shall now put Amendment No. 4 to Clause 4 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, are you moving your Amendment No. 7?

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Madam, I beg to move:

Page 1, line 14, --

for "such amount"

substitute "such amount, being not less than the amount of gratuity payable to the Central Government employees.".

(7)

HON. SPEAKER: I shall now put Amendment No. 7 to Clause 4 moved by Shri Adhir Ranjan Chowdhury to the vote of the House.

The amendment was put and negatived.

The question is:

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

… (*interruptions)*

Clause 1 Short title and commencement

Amendment made:

Page 1, line 3, --

for "2017".

substitute "2018". (2)

(Shri Santosh Kumar Gangwar)

HON. SPEAKER: There is an amendment No. 5 given by Shri N.K. Premachandran. Are you moving your amendment?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 1, lines 4 and 5, --

for "on such date as the Central Government may, by notification in the Official Gazette, appoint"

substitute "with effect from 1st January, 2016". (5)

HON. SPEAKER: I shall now put Amendment No. 5 to Clause 1 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

… (*interruptions)*

Enacting Formula

Amendment made:

Page 1, line 1, --

for “Sixty-eighth”

substitute “Sixty-ninth”. (1)

(Shri Santosh Kumar Gangwar)

HON. SPEAKER: The question is:

“That Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

… (*interruptions)*

HON. SPEAKER: The Minister may now move that the Bill, as amended, be passed.

SHRI SANTOSH KUMAR GANGWAR: I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

---

12 20 hrs

SPECIFIC RELIEF (AMENDMENT) BILL, 2017

HON. SPEAKER: The House will now take up item no. 16 –

Shri P. P. Chaudhary.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): I beg to move:

"That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration"

HON. SPEAKER: The question is:

"That the Bill further to amend the Specific Relief Act, 1963, be taken into consideration."

The motion was adopted.

HON. SPEAKER: The House will now take up clause by clause consideration.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Substitution of New Section for section 10

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No. 4?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment.

I beg to move:

Page 1, line 14, –-

for "subject to the provisions contained"

substitute "with respect to the subjects not specifically covered". (4)

HON. SPEAKER: I shall now put amendment No. 4 to clause 3 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 Amendment of Section 11

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.5?

SHRI N.K. PREMACHANDRAN : I beg to move:

Page 2, line 2, ---

after "contract shall"

insert ", in the discretion of the Court". (5)

HON. SPEAKER: I shall now put amendment No. 5 to clause 4 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clause 5 Substitution of New Sections for section 14

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 6 to clause 5?

SHRI N.K. PREMACHANDRAN : Madam, I am moving the amendment. I beg to move:

Page 2, *omit* lines 5 to 13. (6)

HON. SPEAKER: I shall now put amendment No. 6 to clause 5 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Clause 6 was added to the Bill.

Clause 7 Amendment of Section 16

HON. SPEAKER: Shri Premachandran, are you moving amendment No. 7 to clause 7?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 2, line 44,---

omit "must". (7)

HON. SPEAKER: I shall now put amendment No. 7 to clause 7 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

Clause 9 Amendment of Sub-heading under chapter II

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.8 to clause 9?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, line 7,---

before "Substituted performance of the contracts, etc."

insert "Discretionary powers of the Court and". (8)

HON. SPEAKER: I shall now put amendment No. 8 to clause 9 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Substitution of New Sections for section 20

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment Nos. 9 to 14 to clause 10?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 3, *for* lines 14 and 15,---

substitute "court of law". (9)

Page 3, line 20,---

for "by a third party or by his own agency"

*substitute "*through court of law". (10)

Page 3, line 23,---

for "third party or by his own agency"

substitute “court of law and the court of law has awarded the cost”. (11)

Page 3, *omit* lines 24 to 27. (12)

Page 3, line 30,---

after “granted by a court”

insert “against the Central Government or a State Government”. (13)

Page 3, line 31,---

after “infrastructure project”

insert “directly implemented by the Central Government or a State Government without private participation”. (14)

HON. SPEAKER: I shall now put amendment Nos. 9 to 14 to clause 10 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 10 stand part of the Bill.”

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 to 14 were added to the Bill.

Clause 1 Short title and commencement

HON. SPEAKER : Hon. Minister may now move amendment No. 2.

Amendment made:

Page 1, line 3,---

for "2017".

substitute "2018". (2)

(SHRI P. P. CHAUDHARY)

HON. SPEAKER: Shri N. K. Premachandran, are you moving amendment No.3 to clause 1?

SHRI N.K. PREMACHANDRAN : Madam, I beg to move:

Page 1, *for* lines 5 to 7, *substitute*---

"in the Official Gazette, appoint". (3)

HON. SPEAKER: I shall now put amendment No. 3 to clause 1 moved by Shri N. K. Premachandran to the Vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment Made:

Page 1, line 1,--

for "Sixty-eighth"

substitute "Sixty-ninth" (1)

(Shri Ravi Shankar Prasad)

HON. SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD) : Madam Speaker, I beg to move:

"That the Bill, as amended, be passed."

HON. SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

HON. SPEAKER: The House stands adjourned to meet again on Friday, the 16th March, 2018, at 11 a.m.

12 27 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 16, 2018/Phalguna 25, 1939 (Saka).

———————